

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

31.05.2012

OA No. 368/2012

Mr. Kanishk Gupta, Counsel for applicant.

The present OA is directed against the advertisement dated 18.04.2012 (Annexure A/1). In our considered view, the present OA is premature as the applicant is seeking relief pursuant to advertisement dated 18.04.2012. However, the applicant is at liberty to represent before the respondents within a period of 15 days from today. In case the representation is filed within the aforesaid period, in that eventuality, the respondents shall consider the same expeditiously but in any case not beyond the period of one month from the date of receipt of a copy of the representation.

If any prejudicial order is passed against the applicant, he is at liberty to file a substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar
(Anil Kumar)

Member (A)

ahq

K.S.Rathore

(Justice K.S.Rathore)
Member (J)